

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**

NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 52599 of 2019 [SM]

[Arising out of Order-in-Appeal No.190(CRM) ST/JDR/2019 dated 26.02.2019
passed by the Commissioner (Appeals), CGST & ST, Jodhpur]

The Post Master,
Head Post Office, Ratangarh,
Distt. Churu (Rajasthan)- 331022

...Appellant

VERSUS

Commissioner of CGST, Jodhpur

...Respondent

APPEARANCE:

None appeared for the Appellant
Mr.Nagendra Yadav, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION:09/09/2021

FINAL ORDER No. 51810/2021

RACHNA GUPTA

None is present for the appellant. Perusal of file shows that not even once the presence on behalf of the appellant has been marked. Even the application praying for condonation of delay has been generously considered by this Tribunal in the absence of the appellant. Perusal of file also shows that except e-mailing the request for adjourning the matter, no single steps has been taken by the appellant either in person or through his Authorized Counsel towards disposal of the impugned appeal.

2. In the given circumstances, it is appropriate to hold that the appellant is not interested in pursuing the impugned appeal. The same is accordingly, dismissed for want of prosecution.

[Dictated and pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**